

✓
Dated: 14-12-92

Mr. D. K. Sharma, Counsel for
the applicant. Mr. J. G. Sawant,
Counsel for the respondents.

Heard Counsel for the
applicant and respondents.

Having read the petition and
the submissions made on behalf
of the applicant, I find no
substantial ground on which
the petition can be admitted. The
petition is dismissed without any
order as to costs.

JH
9

14/12/92
Order/Judgement despatched
to Applicant & Respondent(s)
21/12/92

24/12/92

V. D. Deshmukh
(V. D. Deshmukh)
M(J)